

Central Administrative Tribunal, Principal Bench Original Application No.333 of 2004

New Delhi, this the 10th day of February, 2004

Hon ble Mr. Justice V. S. Aggarwal, Chairman Hon ble Mr. S. K. Naik, Member (A)

Dr.H.S. Bijjan, Resident of A-139, Gautam Nagar, New Delhi-49

.... Applicant

(By Advocate: Shri S.D. Raturi)

Versus

- 1. Hon'ble Lt.Governor of Delhi Govt. of N.C.T. of Delhi, Rajpur Road, Delhi
- 2. Govt. of N.C.T. of Delhi, Through its Chief Secretary, Govt. of N.C.T. of Delhi Delhi Secretariat, I.P. Estate, New Delhi-2
- 3. Principal Secretary Health and Family Welfare, Govt. of N.C.T. of Delhi Delhi Secretariat, I.P. Estate, New Delhi-2
- 4. The Director of I.S.M.&H. A & U Tibbia College Campus, Karol Bagh, New Delhi-5
- 5. The Executive Officer I.S.M.&H. Head of the Office, A & U Tibbia College, Karol Bagh, New Delhi-5

.....Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

applicant superannuated on 30.6.98. His grievance is that respondents have not fixed his pay accordance with the revised pay scale of Rs. 12000-18000 Non-practising Allowance from 1.1.96 and accordingly eula his pension case should be decided after fixing his pay in the abovesaid scale plus Non-practising Allowance from 1.1.96. applicant has submitted οf number

18 Ag e

representations. The last representation is stated to be of 2.1.2004 copy of which is at page 53 of the paper book.

2. Keeping in view the same, it is directed that respondent no.3 would consider the representation and pass an appropriate speaking order within four months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

Buruk

(S.K. Naik)

ls to e

(V.S. Aggarwal) Chairman

/dkm/